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Legislation for Compulsory Education

3103. KUMAR UMA BHARATI: Will the PRIME MINISTER be pleased to state: (a) the states which have enacted legislations making education compulsory and the names of the states which have not done so:

- (b) the constraint which stand in the way of enforcement of legislation and in achieving the objective of universalisation; and
- (c) the steps taken to remove these constraints during each of the last three years and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOL-OGY AMD MINISTER OF STATE IN DE-PARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DE-**VELOPMENT (PROF. M.G.K. MENON): (a)** According to information available in the Ministry of Human Resource Development (Department of Education), 14 States and 4 UTs have enacted legislation for compulsory education. 11 States and 3 UTs have not done so. The names are given in the attached statement.

- (b) & (c). The constraints that make enforcement of legislation impractical and also stand in the way of universalisation include:
- (i) socio-economic factors, including incidence of work among children;
 - (ii) inadequately provided schools:
- (iii) perception of the curriculum not being relevant:
- (iv) lack of motivation among the parents towards education of children, partici larly girls;
 - (v) unsuitability of school cale: !" and

timings from children's point of view.

The Central Government had initiated. beginning with 1987-88, a number of measures to improve children's participation in primary education. These measures include (i) Operation Black-board; (ii) Improvement of Teacher Education through establishment of District Institutes of Education & Training; (iii) Revised programme of Non-Formal Education mainly for working children; (iv) Introduction of Educational Technology in rural areas; and (v) Improvement of Curriculum.

Data available with Planning Commission indicates that against the VII Plan target of 255.25 lakh additional enrolment in elementary classes, the likely achievement will be 258.92 lakhs.

STATEMENT

Names of the States/UTs which have enacted Legislation for compulsory education. (Annexed to Unstarred question No. 3103 Lok Sabha)

- 1. Assam
- Andhra Pradesh 2.
- 3. Bihar
- 4. Gujarat
- 5. Haryana
- Jammu & Kashmir 6.
- Karnataka 7.
- Madhya Pradesh 8.
- Maharashtra 9.
- Punjab 10.

241	Written Answers	CHAITRA 14,	1912 (<i>SA</i>	(KA)	Written Answers 242	
11.	Rajasthan		Progra	Programme of space Department for Rural Sector		
12. 13.	Tamilnadu Kerala		310 WAJ:	4.	SHRI PARASRAM BHARD-	
14.	West Bengal			SHRI S	SANAT KUMAR MANDAL:	
15.	Andaman & Nicobar Is	lands	Will to state:	Will the PRIME MINISTER be pleased state:		
16.	Chandigarh				ner the Department of Space a special Plan for 1990-95	
17.	Delhi		aimed at	aimed at improving the quality of life, parlarly in the rural sector and to provide a inputs for achieving rapid national deviment in a cost effective way;		
18.	Pondicherry		inputs fo			
Names of States/UTs which have no legis- lation for compulsory education			(b) if so, the details regarding the number of projects with emphasis on poverty alleviation and land use alongwith the aim of Indian Space Programme;			
1.	Arunachal Pradesh		(c) the cap		capital outlay involved therein;	
2.	Himachal Pradesh					
3.	Goa		. ,	_	proad features of the time-bound	
4.	Manipur		programme drawn-up or being drawn-up in collaboration with the various user agencies at the Central and State levels?			
5.	Meghalaya		THE MI		NISTER OF STATE IN THE	
6.	Mizoram		MINISTRY O		F SCIENCE AND TECHNOL-	
7.	Nagaland				IT OF EDUCATION IN THE OF HUMAN RESOURCES	
8.	Orissa		DEVELO	DEVELOPMENT (PROF. M.G.K Mag.) Yes, Sir.		
9.	Sikkim		, ,			
10.	Tripura		marily ai	(b) The Indian Space Programme programs at applying modern space technologies in areas relevant to national development particularly for; (a) Communication (b) Satellite based natural resources survey and management; (c) Meteorological Services on an assured and continuous based and (d) TV and radio broadcasting. The Department has drawn up a specific actions.		
11.	Uttar Pradesh		opment			
12.	Dadra & Nagar Haveli		and mar			
13.	Daman & Diu		and (d)			
14.	Lakshadweep	•	•	_	g projects with special empha-	